

**Bail Appl. No. 630/2020
FIR No. 30/2020
PS : Rajinder Nagar
U/S :452/307/34 IPC & 25 Arms Act
Abhay Arora Vs State**

**17.08.2020
At 11:33 AM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Mahraj Singh Dedha, Ld. Counsel for the applicant/
accused.
Sh. R.R. Dua, Ld. Counsel for the complainant.
IO SI Ali Akram, (No. D-5508, PS Rajinder Nagar) is present.**

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Part arguments have been heard on behalf of the applicant/accused.

At this stage, Ld. Counsel for the applicant/ accused seeks sometime to place on record certain documents in order to show the innocence of the applicant/ accused and hence, he seeks an adjournment.

At request, be put up again for further arguments on **24.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)**

**Bail Appl. No. 387/2020
FIR No. 255/19
PS : Prasad Nagar
U/S : 420/106/120B IPC
State Vs. Shubham Dubey**

**17.08.2020
At 01:40 AM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
None for the applicant/ accused.
Sh. Navin Gupta, Ld. Counsel for the complainant.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

It has been reported that Ms. Tanya Bhatia, Ld. Counsel for the applicant/ accused has telephonically informed that she is unable to join the video conferencing proceedings today and she requests for an adjournment.

At request, be put up again on **26.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)**

Bail Appl. No. 802/2020
FIR No. 213/2020
PS : Sarai Rohilla
U/S : 380 IPC
State Vs. Pawan

17.08.2020
At 01:45 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
None for the applicant/ accused.
IO HC Ram Karan, (No. D-1339/N, PS Sarai Rohilla) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Ld. Counsel has telephonically submitted that he wants to seek another pass-over for about 15/20 minutes in the present matter.

Matter has already been passed-over twice since morning.

In these circumstances, matter stands adjourned for further proceedings on **24.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)

**Bail Appl. No. 880/2020
FIR No. 304/2020
PS : Karol Bagh
U/S : 386/392/397/506 IPC &
25/54/59 Arms Act
Keshav Kakkar Vs State**

**17.08.2020
At 1:20 PM**

Fresh first application U/s 439 CrPC has been moved on behalf of applicant/ accused Keshav Kakkar for grant of bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Kanwar Udaibhan Sehrawat, Ld. Counsel for the applicant/ accused.
IO SI Bajinder Singh, is also present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Ld. Counsel for the applicant/ accused submits that he has already supplied a copy of FIR before filing of the present application through e-mail. Reader of this Court is directed to forward the copy of the FIR to the undersigned on or before next date of hearing.

At request, be put up again on **22.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)**

**Bail Appl. No. 877/2020
FIR No. 231/2020
PS : Sarai Rohilla
U/S : 323/376/120-B/109 IPC
State Vs. Raman Sharma**

17.08.2020
At 12:30 PM

Fresh bail application U/s 439 CrPC has been moved on behalf of applicant/ accused Raman Sharma for grant of regular bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Himender Singh Kashyap, Ld. Counsel for the applicant/
accused.
Sh. Sandeep Kumar, Ld. Counsel for the complainant.
IO SI Soni Siwach, (No. D-5601, PS Sarai Rohilla) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Part submissions have been heard.

At request, be put up alongwith the connected bail application for further arguments on **19.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)**

Bail Appl. No. 876/2020
FIR No. 231/2020
PS : Sarai Rohilla
U/S : 323/376/120-B/109 IPC
State Vs. Suraj Sharma

17.08.2020
At 12:30 PM

Fresh bail application U/s 439 CrPC has been moved on behalf of applicant/ accused Suraj Sharma for grant of regular bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Himender Singh Kashyap, Ld. Counsel for the applicant/ accused.
Sh. Sandeep Kumar, Ld. Counsel for the complainant.
IO SI Soni Siwach, (No. D-5601, PS Sarai Rohilla) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Part submissions have been heard.

At request, be put up alongwith the connected bail application for further arguments on **19.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)

Bail Appl. No. 885/2020
FIR No. 51/17
PS : Subzi Mandi Railway Station
U/S : 302/308/323/34 IPC
State Vs. Fushan @ Balma @ Abhishek

17.08.2020
At 01:20 PM

Fresh bail application U/s 439 CrPC has been moved on behalf of applicant/ accused Fushan @ Balma @ Abhishek for grant of regular bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Sanjay Kumar, Ld. Counsel for the applicant/ accused.
Insp. Mahinder Lal, SHO PS Subzi Mandi Railway Station is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

It is stated the applicant/ accused is facing trial in the court of Sh. Deepak Dabas, Ld. ASJ, Delhi.

In these circumstances, the present application be placed before the concerned court for consideration on **19.08.2020**. In the meantime, Jail Superintendent concerned is directed to submit a report with respect to the conduct/ behavior of the applicant/ accused in terms of the Minutes of Meeting of the High Powered Committee issued by the Hon'ble High Court of Delhi. A copy of this order be sent to the Jail Superintendent for necessary compliance immediately.

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IO shall also file a report w.r.t previous involvement of applicant on the NDOH.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)**

**Bail Appl. No. 882/2020
FIR No. 137/2020
PS : Rajinder Nagar
U/S : 452/392/34 IPC
State Vs. Ankush**

**17.08.2020
At 1:15 PM**

Fresh bail application U/s 439 CrPC has been moved on behalf of applicant/ accused Ankush for grant of regular bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
None for the applicant/ accused.
IO ASI Daryab Singh, (No. D-43/C, PS Sarai Rohilla) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reader of this Court has reported that Ld. Counsel for the applicant/ accused is unable to join video conferencing proceedings.

In these circumstances, matter stands adjourned for further proceedings on **26.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)**

**Bail Appl. No. 878/2020
FIR No. 149/2020
PS : I.P. Estate
U/S : 186/353/323/332/224 IPC
State Vs. Arjun @ Chinki**

**17.08.2020
At 12:10 PM**

Fresh application has been moved on behalf of applicant/accused Arjun @ Chinki for grant of bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Sumit Gaba, Ld. Counsel for the applicant/ accused.
IO SI Deepak Punia, PS I.P. Estate is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

Be put up at **4 pm** for orders.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)**

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FIR No. 149/2020
PS : I.P. Estate
U/S : 186/353/323/332/224 IPC
State Vs. Arjun @ Chinki

17.08.2020
At 04:10 PM

Present : None.

Matter is fixed for orders.

Brief facts, as per the present FIR, are that on 22.04.2020 11 children in conflict with law (CCL) escaped from the Observation Home wherein they were detained, after manhandling the staff of the Observation Home as well as the police officials deployed outside the Observation Home. A formal complaint was filed in respect of escaped CCLs and upon which a DD entry was recorded on 23.04.2020 U/s 186/353/332/323/224/34 IPC at PS I.P. Estate. 06 of the escaped CCLs were apprehended and a PIR was submitted before the JJB concerned. Out of the said 06 apprehended CCLs, the applicant/ accused herein was discovered to have attained majority as on 22.04.2020 (i.e. the date of escape from Observation Home). Subsequently, the present FIR was registered U/s 186/353/332/323/224 IPC at PS I.P. Estate. The applicant/ accused was formally arrested in the present FIR on 27.07.2020. Charge-sheet is yet to be filed.

Ld. Counsel for the applicant/ accused submits that the applicant/ accused was detained in the Observation Home for the commission of the present offence for quite sometime before being formally arrested in the present FIR. Ld. counsel submits that the applicant /accused is a young boy and has been falsely implicated in the present FIR. Ld. Counsel prays for grant of bail to

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**FIR No. 149/2020
State Vs. Arjun @ Chinki**

the applicant/ accused.

Ld. APP for the state opposes for grant of bail to the applicant/ accused. IO has submitted that the applicant/ accused was a part of the conspiracy hatched by the CCLs to escape from the Observation Home. It is submitted that the applicant/ accused is also involved in a case pertaining to Section 397 IPC. IO submits that the applicant/ accused may jump bail if released by this Court.

This court has considered the rival submissions. Upon a query by this Court, IO has orally submitted that till now none of the witnesses have made any statement U/s 161 CrPC as to the specific role of the applicant/ accused in the commission of the offences mentioned in the FIR. IO has further reported that no TIP has been conducted till date in the present FIR. Without commenting on the merits of the present case and in view of the unabated spread of COVID-19 pandemic, the applicant/ accused **Arjun @ Chinki** is admitted to bail on furnishing a bail bond in a sum of Rs. 15,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject of following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

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**FIR No. 149/2020
State Vs. Arjun @ Chinki**

The present application stands disposed of accordingly. A copy of this order be sent/ transmitted to the concerned Jail Superintendent for information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)**

**Bail Appl. No. 881/2020
FIR No. 171/2019
PS : Karol Bagh
U/S : 406 IPC
State Vs. Sanjeev Luthra**

**17.08.2020
At 01:35 PM**

Fresh first application U/s 439 CrPC seeking regular bail has been moved on behalf of applicant/ accused Sanjeev Luthra through his Parokar/ son Kunal Luthra. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Jogesh Gupta, Ld. Counsel for the applicant/ accused.
Ld. Counsel for Complainant is also present.
IO ASI Jogram, PS Karol Bagh is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

Be put up at **4 pm** for orders.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/17/08/2020(k)**

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FIR No. 171/2019
PS : Karol Bagh
U/S : 406 IPC
State Vs. Sanjeev Luthra

17.08.2020

At 04:30 PM

ORDER ON THE FIRST APPLICATION U/S 439 CRPC MOVED ON BEHALF OF THE APPLICANT/ ACCUSED SANJEEV LUTHRA FOR GRANT OF BAIL.

Present : None.

Matter is fixed for orders.

Brief facts, as per the present FIR, are that on 23.12.2018, as per usual practice the applicant/ accused was handed over certain jewellery against a proper receipt by the complainant as the applicant/ accused wanted to show it (jewellery) to certain customers of his. The applicant/ accused was handed over the said jewellery for 02 hours only. However, the applicant/ accused neither returned the jewellery nor paid any sum of money in lieu thereof. Aggrieved by the abovesaid misconduct of the applicant/ accused, the complainant got the present FIR registered. During investigation, the receipt issued by the applicant/ accused regarding the taking over of jewellery weighing 140 grams approximately from the complainant was seized. A digital recording of the incident of the transaction has also been seized. Two witnesses of the transaction have also been examined by the police. The applicant/ accused absconded after the dismissal of his anticipatory bail application by the Hon'ble High Court of Delhi on 18.02.2020. NBWs were obtained against the applicant/ accused and the applicant/ accused was finally arrested on 22.07.2020. Police has invoked Section 420 IPC against the applicant/ accused.

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**FIR No. 171/2019
State Vs. Sanjeev Luthra**

Ld. Counsel for the applicant/ accused submits that the transaction is civil in nature, but has been given a criminal hue. He further submits that there is a delay of 4-5 months in the registration of present FIR. He further submits that the antecedents of applicant/accused are clean. He further submits that the applicant/ accused is a diabetic and is responsible to raise 02 kids, one of whom is studying in a college and the other is studying in a school. Ld. Counsel further prays that investigation is already over and no purpose would be served by detaining the applicant/ accused in custody in view of spread of COVID-19 pandemic. Ld. Counsel further submits that the applicant/ accused is ready and willing to comply with any conditions if imposed by this Court. Ld. Counsel prays for grant of bail.

This prayer has been opposed by the Ld. APP for the state. Ld. Counsel for the complainant has also opposed the prayer for bail while arguing that the applicant/ accused did not bother to settle the matter despite an opportunity given by the Hon'ble High Court of Delhi before disposing of the anticipatory bail application of the applicant/ accused. Ld. Counsel further submits that the applicant/ accused absconded for almost 07 months before being arrested. Ld. Counsel for the complainant prays for rejection of the present bail application.

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**FIR No. 171/2019
State Vs. Sanjeev Luthra**

This Court has considered the rival submissions. The allegations against the applicant/ accused are grave and serious in nature. The applicant/ accused remained absconding for a long period of time before his arrest. Case property is not yet recovered. Hence, I am not inclined to grant bail to the applicant/ accused **Sanjeev Luthra**. Accordingly, the present bail application stands dismissed. A copy of this order be sent to the Jail Superintendent concerned for necessary information. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)**

**Bail Appl. No. 879/2020
FIR No. 211/2020
PS : Sarai Rohilla
U/S : 394/427/506/34 IPC
State Vs. Salman Khan**

**17.08.2020
At 11:50 AM**

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused Salman Khan for grant of bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Suraj Prakash Sharma, Ld. Counsel for the applicant/
accused.
IO SI Manoj Meena (No. D-5894 PS Sarai Rohilla) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions have been heard.

Be put up at 4 pm for orders.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)**

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**FIR No. 211/2020
PS : Sarai Rohilla
U/S : 394/427/506/34 IPC
State Vs. Salman Khan**

**17.08.2020
At 04:00 PM**

**ORDER ON THE APPLICATION U/S 439 CrPC MOVED ON BEHALF OF
APPLICANT/ ACCUSED SALMAN KHAN FOR GRANT OF BAIL.**

Present : None.

Brief facts, as per the present FIR are that the complainant is running a confectionery shop from tenanted premises, which premises belong to the family of applicant/ accused. The complainant alleges that one of the family members of the accused namely Mohd. Sadiqeen used to take away goods/eatables from his shop without paying for the same and if complainant ever used to ask for money for goods/eatables, the said Mohd. Sadiqeen would beat him. On 10.06.2020, Mohd. Sadiqeen went to the shop of the complainant in the evening and asked for some eatables. The complainant refused to give anything to Mohd. Sadiqeen. Mohd. Sadiqeen then forcibly entered the shop of the complainant, destroyed the "Counter" of the complainant and caused damage to the shop. He (Mohd. Sadiqeen) also took away certain articles forcibly. Complainant further alleges that Mohd. Sadiqeen then beat him up and who was then joined by some others (including the applicant/ accused), all of whom again caused damage to the shop of the complainant.

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**FIR No. 211/2020
State Vs. Salman Khan**

Complainant went to police post for reporting the said incident to the police. However, the accused, said Mohd. Sadiqeen and others (named in the present FIR) reached at the police post and attacked the police officials and also pelted stones. Complainant got frightened and returned from the police post. The present FIR was registered on the very next day of the incident i.e. on 11.06.2020. Complainant was subjected to medical examination.

Ld. Counsel for the applicant/ accused submits that co-accused(s) Shahrukh, Mohd. Ahaqin and Mohsin Khan have already been granted bail by this Court on 05.08.2020, 10.08.2020 and 13.08.2020 respectively, whose roles are similar as to that of the applicant/ accused. Ld. Counsel for the applicant/ accused further submits that he seeks the bail on behalf of the present applicant/ accused Salman Khan on the ground of parity.

On the other hand, Ld. APP for the state submits that the applicant/ accused is facing serious allegations. It is further submitted that investigation is currently pending. Accordingly, it has been prayed that the applicant/ accused may not be granted bail. IO submits that the applicant/ accused is duly named in the present FIR.

This Court has considered the rival submissions. The present FIR was

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**FIR No. 211/2020
State Vs. Salman Khan**

got registered by complainant Akhlaq as one Mohd. Sadiqeen demanded free eatables from the complainant at the relevant time. The complainant refused to accede to the demands of said Mohd. Sadiqeen. Therefore, Mohd. Sadiqeen started beating the complainant, who also caused damage to the shop of complainant and removed/took away the goods/ articles from the shop of the complainant. Subsequently, Mohd. Sadiqeen was also joined by his relatives namely Mohd. Mohseen, Salman Khan (applicant/ accused herein), Naved @ Pilla, Mohd. Shahrukh and Mohd Ashaqin in causing damage to the shop of the complainant. Complainant then went to the police post to report the said incident. However, all the above named persons then attacked the police post and police officials present there, which is the subject matter of a separate FIR no. 210/2020 PS Sarai Rohilla and which subsequent events are not relevant for the present FIR. From the above facts, as narrated in the present FIR, it is apparent that the only role attributed to the applicant/ accused is that the applicant/accused "caused damage to the shop of complainant". In the FIR, the complainant does not seem to attribute the allegations of forcible removal of goods/ articles from his shop to the present applicant/ accused, as has been attributed against Mohd. Sadiqeen, the prime accused.

In the facts and circumstances mentioned above as well as on the grounds of parity, the applicant/ accused **Salman Khan** is admitted to bail on

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**FIR No. 211/2020
State Vs. Salman Khan**

furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned. It is clarified that none of the above observations shall cast any shadow on the merits of this case. The present bail application stands disposed of accordingly. A copy of this order be sent/transmitted to the Jail Superintendent concerned for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)**

Bail Appl. No. 884/2020
FIR No. 295/2020
PS : Karol Bagh
U/S : 380/457 IPC
State Vs. Rajbir Singh Chauhan

17.08.2020
At 12:55 PM

Fresh first application U/s 439 CrPC seeking bail has been moved on behalf of applicant/ accused Rajbir Singh Chauhan. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Himanshu Thukral, Ld. Counsel for the applicant/ accused.
IO ASI Lavkesh Kumar Gaur, (No. 5002/C, PS Karol Bagh is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions have been heard.

Be put up at **4 pm** for orders.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)

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**FIR No. 295/2020
PS : Karol Bagh
U/S : 380/457 IPC
State Vs. Rajbir Singh Chauhan**

**17.08.2020
At 04:15 PM**

**ORDER ON THE BAIL APPLICATION U/s 439 CrPC MOVED ON BEHALF
OF THE APPLICANT/ ACCUSED RAJBIR SINGH CHAUHAN**

Present : None.

Matter is fixed for orders today.

Brief facts, as per the present FIR, are that the complainant closed his office at about 8 pm on 04.07.2020 as per his usual routine and went to his home. On the next day, the complainant discovered at about 6:30 am that his office has been broken into. The complainant reported loss of cash sum of Rs. 1.93 Lakhs approximately and other articles including DVR. The present FIR was got registered against unknown persons. The applicant/ accused made a disclosure about his involvement in the present offence while being in custody in another matter. IO has reported that the recoveries i.e. Rs. 50,000/- in cash, two pairs of shoes and a wall fan have already been effected at the instance of applicant/ accused.

Ld. Counsel for the applicant/ accused submits that the applicant/ accused has been arrested in the present FIR on the basis of disclosure statements. He further submits that the recoveries have been planted by the police. He further submits that the applicant/ accused is responsible for raising a 2½ years old kid. He further submits that investigation is already over and no purpose would be served by detaining the applicant/ accused in custody

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FIR No. 295/2020
State Vs. Rajbir Singh Chauhan

particularly in view of spread of COVID-19 pandemic. He further submits that the applicant/ accused has already been granted bail in some of the FIRs by the Court of Ld. MM concerned.

Prayer for bail has been opposed on behalf of the prosecution on the ground that the applicant/ accused is a habitual criminal.

This Court has considered the rival submissions. IO has submitted that the applicant/ accused is involved in as many as 16 such offences committed in 03 different States. In view of the multiple involvements of the applicant/accused, this Court is not inclined to grant bail to the applicant/ accused Rajbir Singh Chauhan. Hence, the present bail application stands dismissed. A copy of this order be sent to the Jail Superintendent concerned for necessary information. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)

**Bail Appl. No. 883/2020
FIR No. 45/2020
PS : Prasad Nagar
U/S : 380/457 IPC
State Vs. Rajbir Singh Chauhan**

**17.08.2020
At 12:55 PM**

Fresh first application U/s 439 CrPC seeking bail has been moved on behalf of applicant/ accused Rajbir Singh Chauhan. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Himanshu Thukral, Ld. Counsel for the applicant/
accused.
IO SI Sanjay Kumar, (No. D-5999) PS Prasad Nagar is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions have been heard.

Be put up at 4 pm for orders.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/17/08/2020(k)**

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**FIR No. 45/2020
PS : Prasad Nagar
U/S : 380/457 IPC
State Vs. Rajbir Singh Chauhan**

17.08.2020

At 04:20 PM

ORDER ON THE APPLICATION U/s 439 CrPC MOVED ON BEHALF OF THE APPLICANT/ ACCUSED RAJBIR SINGH CHAUHAN FOR GRANT OF BAIL.

Present : None.

Matter is fixed today for orders.

Brief facts, as per the present FIR, are that the complainant went to open the office of his courier company at about 3:30 am on 06.03.2020 as per his usual routine. One vehicle was parked outside the said office and a person with muffled face was sitting inside. The said person told the complainant to run away. Complainant felt threatened and went away. Complainant returned to the spot alongwith one Mohd. Abdullah after 15 minutes and discovered that the locks put on the office the previous night were broken. Complainant further discovered that a locker containing a sum of Rs. 2,61,000/- and some other articles were stolen. Complainant got the present FIR registered against unknown persons. The applicant/ accused made a disclosure about his involvement in the present offence while being in custody in another matter. It has been reported by the IO today that the applicant/ accused disclosed during investigation that he purchased a vehicle bearing registration no. DL-12CA-0331 from the stolen money; and which vehicle has also been recovered by the police. Other recoveries were also effected at the instance of the applicant/ accused.

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FIR No. 45/2020
State Vs. Rajbir Singh Chauhan

Ld. Counsel for the applicant/ accused submits that the applicant/ accused has been arrested in the present FIR on the basis of disclosure statements. He further submits that the recoveries have been planted by the police. He further submits that the applicant/ accused is responsible for raising 2½ years old kid. He further submits that investigation is already over and no purpose would be served by detaining the applicant/ accused in custody particularly in view of spread of COVID-19 pandemic. He further submits that the applicant/ accused has already been granted bail in some of the FIRs by the Court of Ld. MM concerned.

Prayer for bail has been opposed on behalf of the prosecution on the ground that the applicant/ accused is a habitual criminal.

This Court has considered the rival submissions. IO has placed on record a report to the effect that the applicant/ accused is involved in as many as 16 such offences committed in 03 different States. In view of the multiple involvements of the applicant/accused, this Court is not inclined to grant bail to the applicant/ accused **Rajbir Singh Chauhan**. Hence, the present bail application stands dismissed. A copy of this order be sent to the Jail Superintendent concerned for necessary information. File be consigned to record room, as per rules.

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**FIR No. 45/2020
State Vs. Rajbir Singh Chauhan**

A copy of this order be uploaded on the official website of Delhi
District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/17.08.2020 (K)**